



## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

### NOTIFICATION

The J&K High Court Legal Services Committee is organising next National Lok Adalat on 08<sup>th</sup> September, 2018 venue in Jammu wing of Hon'ble High Court at 8:30 A.M..

It is notified for all the concerned that the following types of cases Pre-Litigation and pending before the Hon'ble High Court wing Jammu shall be taken up before the National Lok Adalat :-

#### Pre-Litigation Cases :

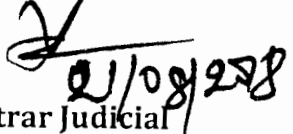
- (vi) NI Act cases under Section 138
- (vii) Bank Recovery cases
- (viii) Labour dispute cases
- (ix) Electricity and water Bills (excluding non-compoundable);
- (x) Others (Criminal Compoundable, Matrimonial and other Civil disputes).

#### Pending in the Courts (which are reflected on National Judicial Data Grid):

- (i) Criminal Compoundable offence
- (ii) NI Act cases under Section 138
- (iii) Bank Recovery cases
- (iv) MACT
- (v) Labour disputes
- (vi) Electricity and water Bills (excluding non-compoundable)
- (xii) Matrimonial disputes;
- (xiii) Land Acquisition cases
- (xiv) Services Matters relating to pay and allowances and retrial benefits
- (xv) Revenue cases
- (xvi) Other Civil cases (rent easmentary rights, injunction suits, specific performance suits) etc

Any person/litigant interested in settlement of his/ her case/dispute through the Lok Adalat may approach with the title and number of the case before Registrar Judicial, High Court of J&K, Jammu wing, by or before 27<sup>th</sup> August, 2018.

The Pre-Lok Adalat session in anticipation of National Lok Adalat shall be held on 05<sup>th</sup> September, 2018 venue at High Court complex, Jammu at 8:30 A.M.

  
21/08/2018  
Registrar Judicial  
High Court of J&K,  
Jammu

Copy to :-

1. Incharge e.court, High Court of J&K Jammu for information with the request to upload the Notification on the official website.